GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:5307 ANSWERED ON:27.04.2015 LEGISLATION FOR DOMESTIC WORKERS Singh Shri Abhishek

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the total number of registered/unregistered domestic workers including women in the country;
- (b)whether the Government proposes to formulate a national policy or introduce any legislation specially to check trafficking of domestic maids in the country;
- (c)if so, the details thereof along with the time by which the said policy is likely to be formulated and if not, the reasons therefor;
- (d)whether the Government has also any proposal to provide social security to such workers;
- (e)if so, the details thereof and if not, the reasons therefor; and
- (f)the various measures taken by the Government to ensure the rights of such domestic workers and to check their exploitation?

Answer

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a): As per the results of Employment-Unemployment Survey (EUS) of National Sample Survey Organization (NSSO) conducted during NSS 68th round (July, 2011- June, 2012), the estimated number of domestic worker(s) employed in the country are given below:

Sector Estimates of domestic workers employed in usual status during 2011-12 (in lakhs) Male 13.4 Female 27.9 Total 41.3

The Office of Registrar General & Census Commissioner also conducted survey in 2011 and the result is not yet finalized.

- (b) to (e): The National Policy for Domestic Workers is under consideration of the Government. Since the Policy has not been approved, it may not be appropriate to furnish the details of the Policy. It is difficult to fix the timeline for finalization of the Policy. However, the Central Government has enacted the Unorganized Workers Social security Act, 2008 to provide social security to all unorganized workers which include domestic workers also. The Government has extended benefits under Rashtriya Swasthya Bima Yojana (RSBY) to domestic workers. The Central Government has advised the State Governments/Union Territory Administrations to take necessary steps for inclusion of domestic work as employment in the schedule and for fixing minimum rates of wages for domestic workers.
- (f): State Governments are empowered to enact legislation to provide safety and security to domestic workers and to check their exploitation.